

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE, PUNE BENCH

IN

Original Application No. 11 of 2022 (WZ)

IN THE MATTER OF:

NARAYAN VASANTRAO KHARADE

.....APPLICANT(S)

VERSUS

OM SAI RAM STEELS & ALLOYS & ORS..

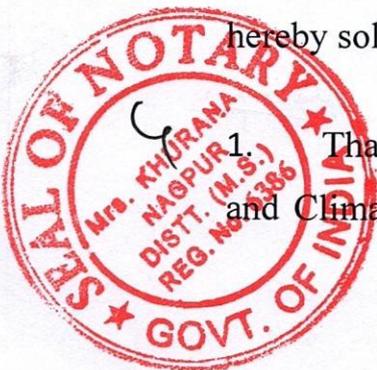
.....RESPONDENT(S)

REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE,
RESPONDENT No. 5.

MOST RESPECTFULLY SHOWETH:

I, Surender Gugloth, S/o Shankar Gugloth, aged about 37 years, working as Scientist "D" in the Integrated regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC) at Nagpur, do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change, Respondent no.5, to swear this affidavit and I am



conversant with the facts and circumstances of the present case and am thereby competent to depose as under:

2. The present application is filed on being aggrieved by the pollution caused by the Respondent no. 1 (Om Sai Ram Steels & Alloys Pvt. Ltd) and Respondent no. 2 (M/s Matsyodari Steels & Alloys Pvt. Ltd.) in the nearby populated areas by emitting highly polluted pollutants and in action on the part of the respondent no. 3 (MPCB) & his subordinate-officers, thereby causing serious pollution and damage in the surrounding areas.

3. That the answering Respondent no. 5 is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution including issue involve in the instant matter.

4. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.

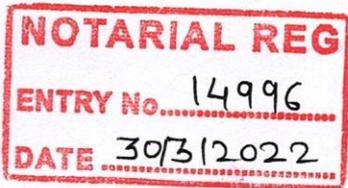

DEPONENT



VERIFICATION

Verified at Nagpur on this 29th day of March 2022 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.

DEPONENT



SWORN BEFORE ME ON THIS30.....
DAY OF March, 2022 AT NAGPUR BY
SHRI / SMT./ KJ. Surender Gughath
R/o NAGPUR WHO HAS BEEN IDENTIFIED BY
SHRI / SMT. Arundhati Roy Adv.
ADVOCATE, NAGPUR.

**NOTARY
GOVT. OF INDIA
Nagpur (M.S.) INDIA**

